

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 237/GT/2013

Date: 19.3.2014

To

General Manager (E/M)  
NEEPCO Ltd.  
15, NBCC Tower, UG Floor  
Bhikaji Cama Place  
New Delhi-110066

Sir,

**Subject : Revision of tariff of Assam Gas Based Power Project (291 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong, for the period 01.04.2009 to 31.03.2014 based on actual capital expenditure incurred during the financial years 2009-10 to 2011-12 and projected capital expenditure during the financial years 2012-13 & 2013-14.**

**Ref: Your Affidavit dated 12.6.2013**

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 2.4.2014:

- i. The **'date of putting the asset to use'** and **'date of taking out from service'** and the depreciation recovered in respect of old assets de-capitalized shall be furnished.
- ii. Documentary evidence detailing the variation in actual/projected additional capital expenditure allowed by the Commission in order dated 06.09.2011 in Petition No. 295/2009 and the claims made vide affidavit dated 12.06.2013 as per the table given below:

(₹ in lakh)

SI No.	Head of Works/ Equipment	As allowed by CERC vide order dated 6.9.2011					As claimed in the revision petition					Difference	Justification
		2009-10	2010-11	2011-12	2012-13	2013-14	2009-10	2010-11	2011-12	2012-13	2013-14		
<b>A.</b>	<b>Add. Cap. Already Allowed</b>												
1	Replacement of radiators of gas engines of GBS- Phase wise												
2	Addl. Inlet scrubber												
3	Replacement of engine fuel gas filter system												
4	Replacement of gas engines of GBS Phase wise												
5	Up gradation of MEGAC MACTUS control system of NHI make gas turbines - Phase wise												
6	Up gradation of Mark IV control systems of BHEL make gas turbines												
<b>B.</b>	<b>New Claims (if any)</b>												
1													
2													

iii. Certificate to the effect that fixed assets form part of the capital cost as on 31.03.2009, 31.03.2010, 31.03.2011 and 31.03.2012 are in useful service of the station.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)